



കേരള സർക്കാർ
Government of Kerala
2018



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI
Reg. No. KL/TV(N)/634/2018-20

കേരള ഗസറ്റ്

KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART III

Commissionerate of Land Revenue

(7)

No. C2-3997/2018.

3rd May 2018.

Notice is hereby given to all to whom it may concern that Sobhana, Mannareth House, Nagalassery, P. O. Koottanad, Nagalassery Village, Pattambi Taluk, Palakkad District, Kerala has filed an application before this office for the issuance of a legal heirship certificate in respect of her mother Saraswathi Amma, w/o late Radhakrishnan, Mannareth House, Nagalassery Village, Pattambi Taluk, Palakkad District, Kerala who died on 7-11-2017. Enquiry conducted through the Village Officer, Nagalassery reveals that the undermentioned are the legal heirs of the deceased.

SCHEDULE

Sl. No.	Name of the legal heirs	Relationship with the deceased	Age
1	Sobhana	Daughter	59
2	Vinodini	„	64
3	Giridharanunni	Son	61

It is proposed to issue a legal heirship certificate in favour of the above said members. Objections if any against the issuance of the said certificate should be filed in person before the undersigned within 30 days from the date of publication of this notice in the Kerala Government Gazette. Those sent by post or filed after the stipulated time will not be considered at any level.

Taluk Office,
Pattambi.(Sd.)
Tahsildar.**MALAPPURAM DISTRICT**

FORM No. 4

[See Rule 11 (3)]

NOTIFICATION

No. DCMPPM-5233/17-LA5.

13th May 2018.

Whereas, in exercise of powers conferred by the proviso to clause(e) of Section 3 of the right to Fair compensation and transparency in land acquisition, rehabilitation and resettlement Act, 2013 (Central Act 30 of 2013) Government of Kerala have notified and authorized the District Collector as appropriate Government for acquisition of land not exceeding 200 ares in a District for public purpose as per G.O. (P) No. 376/2016/RD dated 29-6-2016 published SRO No. 468/16, in Kerala Gazette dated 8-7-2016.

Whereas, it appears to the appropriate Government and the District Collector, Malappuram that the land specified in the schedule below is needed or likely to be needed for a public purpose, to wit for "Land Acquisition for the construction of Chelari-Chettipadi Railway Over Bridge" in Malappuram District.

Whereas, in exercise of powers conferred by the provision to Section 4 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (Central Act 30 of 2013) the appropriate Government and District Collector, Malappuram have decided to conduct a Social Impact Assessment in the area specified in the schedule below.

Now, Therefore, sanction is accorded to unit Kerala Voluntary Health Services, Mullankuzhi, Collectorate P. O., Kottayam-686 002 to conduct a Social Impact Assessment Study and to prepare a Social Impact Management Plan as provided in the Act. The process shall be completed within a period of 2 months, not exceeding six months in any case.

SCHEDULE

District—Malappuram.

Taluk—Thirurangadi.

Village or Amsom
and Desom—
Neduva, Block-23

Sl. No.	Survey No.	Description	Extent in Hectres (Approximate)
(1)	(2)	(3)	(4)
1	19/11	Dry	0.0172
2	19/12	Dry	0.0654
3	19/16	Dry	0.0077
4	19/17	Dry	0.0001
5	21/9	Dry	0.0300
6	21/10	Dry	0.0221
7	21/11	Dry	0.0272
8	21/12	Dry	0.0089
9	21/13	Dry	0.0651
10	21/15	Dry	0.0123
11	21/17	Dry	0.0060
12	21/19	Dry	0.0098
13	135/3	Dry	0.0002
14	135/5	Dry	0.0063
15	135/4	Dry	0.0026
16	135/11	Dry	0.0134
17	135/12	Dry	0.0340
18	135/13	Dry	0.0194
19	170/11	Dry	0.0002
20	170/12	Dry	0.0581
21	170/13	Dry	0.0279

(1)	(2)	(3)	(4)
22	170/14	Dry	0.0090
23	170/15	Dry	0.0071
24	117/1	Dry	0.0137

Collectorate, Malappuram. (Sd.) District Collector.

FORM No. 4
[See Rule 11 (3)]
NOTIFICATION

No. DCMPM-5241/17-LA5. 13th May 2018.

Whereas, in exercise of powers conferred by the provision to clause(e) of Section 3 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (Central Act 30 of 2013) Government of Kerala have notified and authorized the District Collector as appropriate Government for the purpose of the Act as per G.O. (P) No. 376/2016/RD dated 29-6-2016 published SRO No. 468/16, in Kerala Gazette dated 8-7-2016 in the case of acquisition of land not exceeding 200 Ares in a District for public purpose.

Whereas, it appears to the appropriate Government and The District Collector, Malappuram that the land specified in the schedule below is needed or likely to be needed for a public purpose, to wit for "Land Acquisition for the construction of Tanur Town-Theyyala Railway Over Bridge" in Malappuram District.

Whereas, in exercise of powers conferred by the provision to Section 4 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (Central Act 30 of 2013) the appropriate Government and District Collector, Malappuram have decided to conduct a Social Impact Assessment in the area specified in the schedule below.

Now, Therefore, sanction is accorded to unit Rajagiri Educational Alternatives and Community Health (out REACH) Service Society, Rajagiri P. O., Kalamassery-683 104, Kerala to conduct a Social Impact Assessment Study and to prepare a Social Impact Management Plan as provided in the Act. The process shall be completed within a period of 2 months, not exceeding six months in any case.

SCHEDULE

District—Malappuram.

Taluk—Tirur. Village or Amsom and Desom—Tanur, Block-2

Sl. No.	Survey No.	Description	Extent in Hectares (Approximate)
1	42/26	Dry	0.0148
2	42/29	Dry	0.0635
3	43/1	Dry	0.0025
4	43/03	Dry	0.0060
5	43/4	Dry	0.0415
6	186/3	Dry	0.0285
7	187/55	Dry	0.0035
8	187/56	Dry	0.0035
9	187/59	Dry	0.0045
10	187/60	Dry	0.0045
11	187/61	Dry	0.0115
12	187/62	Dry	0.1310
13	187/80	Dry	0.0040
14	188/5	Dry	0.0790
15	188/26	Dry	0.0125
16	188/27	Dry	0.0045

Collectorate, Malappuram. (Sd.) District Collector.

Ernad Taluk

പരസ്യം

(1)

നമ്പർ ഇ2-4481/2018.

2018 മേയ് 3.

ഏറനാട് താലൂക്കിൽ പന്തല്ലൂർ വില്ലേജിൽ വയലിൽ വീട്ടിൽ പന്തല്ലൂർ ഹിൽസ് പി. ഒ., മലപ്പുറം ജില്ലയിൽ താമസിച്ചിരുന്ന ജോസഫ്, വി. എം. എന്നയാൾ 10-2-2016-ാം തീയതി മരണപ്പെട്ടിരിക്കുന്നു. ടിയാന്റെ അനന്തരാവകാശികളെ സ്ഥാപിച്ചുകിട്ടുന്ന തിനുവേണ്ടി ടിയാന്റെ ഭാര്യ റോസമ്മ ജോസഫ് വയലിൽ എന്നവർ ഈ ആഫീസിൽ സമർപ്പിച്ച അപേക്ഷയിൻമേൽ അന്വേഷണം നടത്തിയതിൽ താഴെ പറയുന്നവരെ അനന്തരാവകാശികളായി റിപ്പോർട്ട് ചെയ്യപ്പെട്ടിരിക്കുന്നു.

ക്രമ നമ്പർ	പേര്	പരേതനുമായുള്ള ബന്ധം	വയസ്സ്
1	റോസമ്മ ജോസഫ്	ഭാര്യ	61
2	ജോസീന, വി. ജെ.	മകൾ	34
3	ജോമിൻ, വി. ജെ.	മകൻ	30